

OA 342/99

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUN  
GULESTAN BLDG. NO. 6, 4TH FLR, PRESCOT RD, FOR

MUMBAI - 400 001.

ORIGINAL APPLICATION NOS: 341/99, 342/99  
and 343/99.

DATED THE 18th DAY OF JUNE, 1999.

**CORAM:** Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman  
Hon'ble Shri D.S. Paweja, Member (A).

(A) Shri Shivaji Digambarrao Aradhye,  
Extra Departmental Branch Post Master,  
Raviwarpeth (Ambajogai),  
Residing at: C/o. Mahalaxmi Medical  
Prashantnagar, Ambajogai,  
At P.C. Ambajogai,  
District-BEED-431 517. Applicant in OA-341/99.

(A) Shri Sudam Baliram Karpe,  
Extra Departmental Branch Post-Master,  
Jawalban (Bansarola)  
District-Beed  
Residing at: Via-Bansarola,  
At P.C. District-BEED. Applicant in OA-342/99.

(A) Shri Takaram Amrutrao Shinde,  
Extra-Departmental Branch Postmaster,  
At P.C. Dada Hari Wadgaon,  
Vile Pareli District-BEED.  
Residing at: Beed,  
At District-Wadgaon (via-Parliv). Applicant in OA-343/99.

By Advocate Shri S.P. Mulkarni

v/s.

Union of India  
Through: (Department of Posts)

1. Superintendent of Post Offices,  
Beed Postal Division,  
At P.C. Beed, - 431 122.

2. The Director of Postal Services,  
Office of the Postmaster General,  
Aurangabad Region,  
At P.C. Aurangabad-431 002.

3. The Postmaster General,  
Aurangabad Region,  
At P.C. Aurangabad - 431 002.

... Respondents in  
all 30As.

By Advocate Shri V.S. Masurkar

I O R D E R I

I Per Shri R.G.Vaidyanatha, Vice Chairman I

In all these three OAs, the applicants have approached this Tribunal being aggrieved by show cause notice dated 10/3/99 issued by Competent Authority. Respondent's have filed reply opposing the application. We have heard the counsels appearing on both sides regarding admission.

2. On the instructions of higher authorities, the department has found that there is some irregularity in the appointment of applicants and therefore show cause notice have been issued to all the three applicants. We are not now concerned whether there is any irregularity in the appointment of applicant or the appointment is regular. The Competent Authority issued show cause notices to applicants as to why the services of the applicants should not be terminated. It is for the applicants to respond to show cause notice by giving proper reply and then it is for the Competent Authority to pass appropriate order as per rules. Hence, at this stage interference of this Tribunal is not called for and the matter is premature. Therefore, without going into the rival contentions of the parties all the OAs are being disposed of at admission stage. It is now brought to our notice that applicants have already submitted their reply to show cause notice. We also give liberty to applicants to file additional reply to show cause notice within 15 days from today. On receiving such additional reply, the Competent Authority may pass appropriate orders as provided in the rules. Needless to say if any adverse order is passed, the applicants can challenge the same according to law.

3. In the result, all the three OA are disposed of with these observations. No orders as to costs.

(D.S.BANEJA)  
MEMBER (A)

(R.G.VAIDYANATHA)  
VICE CHAIRMAN

abp.